

[Shri T. N. Singh]

- (iv) Development Council for Heavy Electrical Industries.
- (v) Development Council for Non-Ferrous Metals and Alloys.
- (vi) Development Council for Woollen Industry.
- (vii) Development Council for Art Silk Industry.
- (viii) Development Council for Organic Chemical Industries.
- (ix) Development Council for Drugs and Pharmaceuticals.
- (x) Development Council for Sugar.
- (xi) Development Council for Instruments, Bicycles and Sewing Machines.
- (xii) Development Council for Leather and Leather Goods Industries.
- (xiii) Development Council for Light Electrical Industries.
- (xiv) Development Council for Food Processing Industries.
- (xv) Development Council for Glass and Ceramics.
- (xvi) Development Council for Paper, Pulp and Allied Industries.
- (xvii) Development Council for Inorganic Chemical Industries.
- (xviii) Development Council for Oils, Paints, Soaps, Cosmetics and Toiletries.

[Placed in Library. See No. LT-3540/64].

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1964, agreed without any amendment to the Food Corporations Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 25th November, 1964."

12.23 hrs.

#### RELEASE OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 3rd December, 1964, from the Superintendent, Central Jail, Coimbatore:—

"Shri S. Kandappan, Member, Lok Sabha, released today."

12.23 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 7th December, 1964, will consist of:—

- (1) Further consideration and passing of the Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha.
- (2) Discussion and voting on the Supplementary Demands for Grants (Kerala) for 1964-65.
- (3) Discussion on the Resolution given notice of by Shri Bade and others seeking disapproval of the Essential Commodities (Amendment) Ordinance, 1964.
- (4) Consideration and passing of the Essential Commodities (Amendment) Bill, 1964.
- (5) Discussion on the Reports of the University Grants Commission for 1961-62 and 1962-